



2026:AHC-LKO:21601

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC ANTICIPATORY BAIL APPLICATION U/S 438 CR.P.C.
No. - 231 of 2026**

Israr Ahmad

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Sanjay Shukla, Satyendra Nath Pandey
Counsel for Opposite Party(s) : G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1.The present anticipatory bail application has been filed seeking anticipatory bail in case crime No.158 of 2023 under sections 120-B, 409, 504, 506 I.P.C., P.S. Qaiserbagh, district Lucknow.

2.Heard learned counsel for the applicant and learned Additional Government Advocate for the State.

3.It is alleged in the prosecution case that the complainant had given Rs.15 lacs through RTGS and cash to Junaid Ahmad Khan, Proprietor of M/s Glorious Hindustan Infra Developers Pvt. Limited for investment in the business and Rs.1.5 lacs was promised to be paid every three months. A written agreement of the transaction was prepared, however, not even a single penny is returned till date. On 18.9.2023 at about 11 O' Clock in the morning, when the informant went to the house of the accused at Nazarbagh, he was hurled abuses and threatened to be killed.

4.Learned counsel for the applicant submits that the applicant has been falsely implicated. The applicant is not named in the first information report. The applicant has been implicated in this case being the co-Director in the company.

It is further submitted that the sole operator of the account of the company is the Managing Director Junaid Ahmad Khan who has been granted bail by Sessions Judge, Lucknow vide order, Annexure-3 to the bail

application. The applicant is only the marginal witness to the agreement. He is not the beneficiary. The alleged money has been deposited in the account of the company. The applicant has explained criminal history of three cases in para 19 of the bail application.

Another co-accused Hunaid Ahmad has been granted protection by a Coordinate Bench of this vide order dated 12.9.2025 passed in anticipatory bail No.975 of 2025 (order is placed on record at page 45 of the paper book). The applicant seeks parity.

Learned counsel for the applicant undertakes that the applicant shall cooperate in the investigation.

5.Learned Addl. Government Advocate has opposed the prayer made by applicant's counsel. He submits that the investigation against the present applicant is going on.

6.Considering the above aspects of the matter, the fact that the applicant has explained criminal history, orders of anticipatory bail/bail of the co-accused, noted above, investigation is going on against the present applicant, the undertaking given on behalf of the applicant that he will cooperate in the ongoing investigation, perusal of the record, as also the judgment in **Sushila Aggarwal and others** versus **State (NCT of Delhi) and another** (2020)5 SCC 1 and without entering into the merit of the case, it would be appropriate to grant protection to the applicant.

7.In view of the above, it is provided that in the event of arrest, the applicant shall be released on anticipatory bail on his furnishing a personal bond and two sureties of the like amount to the satisfaction of the investigating officer/S.H.O.

The applicant shall report to the investigating officer within seven days from the date of receipt of a certified copy of this order. The investigating officer shall enlarge the applicant on anticipatory bail, as directed above.

8.The applicant shall cooperate in the investigation and he will not influence the witnesses. The applicant shall not leave India sans previous permission of the Court.

In case of default, it would be open for the investigating agency to proceed in accordance with law/ to move application for vacation of this order.

9.The application is allowed accordingly, also on the ground of parity.

(Rajeev Bharti,J.)

March 25, 2026

kkb/